

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOKSABHA
UNSTARRED QUESTION NO- †3119
TO BE ANSWERED ON- 20/03/2023

CONSERVATION-CUM-DEVELOPMENT UNDER PVTGs

†3119. SHRI ARJUN LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to reconsider a proposal under the Conservation-cum-Development plan under the scheme of development of Particularly Vulnerable Tribal Groups (PVTGs) for the financial year 2022-23 and release the entire proposed amount of Rs. 1.35 lakh under the same;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) & (b): Under the scheme of 'Development of Particularly Vulnerable Tribal Groups (PVTGs)', as per the extant mechanism, Conservation-cum-Development (CCD) Plans / proposals submitted by State Government/UT Administration are appraised, approved and also reviewed / reconsidered from the time to time by the Project Appraisal Committee of the Ministry of Tribal Affairs. Such appraisal / approval / reconsiderations subject to recommendation of the State Level Executive Committee, submission of justifications by States, pendency of utilization certificates, availability of funds under the scheme and compliance of extant instructions issued by Government from time to time.

(c): In view of (a) & (b), does not arise.
